

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 553 of 2025

In the matter of:

Manjeet Singh & Ors.

... Applicants

Versus

GNCTD & Ors.

... Respondents

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MOST RESPECTFULLY SHOWETH:

1. That the present Status Report is being filed on behalf of the Department of Urban Development, Government of NCT of Delhi (GNCTD), in compliance with the directions of this Hon'ble Tribunal, as recorded in orders dated 07.11.2025 and 03.02.2026.
2. At the outset, it is submitted that the issues raised in the present Original Application pertain to grievances regarding the existence, functioning, and environmental impact of a *dhalao/community waste storage point* at Jangpura-A, including concerns relating to improper handling of municipal solid waste and resultant public health hazards.

3. It is respectfully submitted that the subject matter of the present proceedings—namely, execution, operation, maintenance, handling, collection, transportation and disposal of municipal solid waste, including management of dhalaos/community waste storage points—falls squarely within the statutory domain of the Municipal Corporation of Delhi (MCD) under the provisions of the Solid Waste Management Rules, 2016 and other applicable municipal laws.
4. The Department of Urban Development, GNCTD, does not undertake any field-level execution or day-to-day implementation of solid waste management functions. It is submitted that the Department neither operates nor manages any dhalao, waste storage facility, transfer station, or sanitation infrastructure of the nature complained of in the present application.
5. It is further submitted that all matters relating to sanitation services, including waste collection, lifting, transportation, processing, disposal, and maintenance of associated infrastructure, are within the exclusive functional and operational jurisdiction of the Municipal Corporation of Delhi, being the concerned local authority.
6. Without prejudice to the above submissions, it is respectfully stated that in the event any policy-level issue, inter-departmental coordination requirement, or administrative consideration arises pursuant to the proceedings before this Hon'ble Tribunal, the Department of Urban Development shall duly examine the same in accordance with law and extend all necessary assistance, subject to applicable rules and its administrative competence.



7. The answering Respondent submits that it holds the highest regard for environmental protection and is committed to complying with any directions issued by this Hon'ble Tribunal, insofar as such directions are applicable to and within the domain of the answering Department.



Rajesh Choudhary
Jt. Secretary (UD, GNCTD)

13.04.2026